

(Open Court)

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 4th day of December, 2000.

C O R A M :- Hon'ble Mr. V. K. Majotra, Member- A.
Hon'ble Mr. Rafiq Uddin, Member- J.

Civil Contempt Petition No. 52 of 2000

IN

Orginal Application No. 1322 of 1993

Santosh Kumar S/o Sri Benilal

R/o House No. 136, Beligaon, Allahabad.

..... Applicant.

Counsel for the applicant :- Sri K.S. Saxena

V E R S U S

Sukhbir Singh, Divisional Railway Manager,
Northern Railway, Allahabad,

..... Respondents.

Counsel for the respondets:- Sri A.K. Gaur

O R D E R (oral)

(By Hon'ble Mr. V.K. Majotra, A.M.)

Vide order dt. 02.07. 99 in O.A No. 1322/93 the
respondents were directed as follows :-

"The respondents are therefore, directed to
reconsider the applicants for screening w.e.f.
1992 when the private respondents were screened
and included. In case the respondents find no

record, they shall includ the names of the applicants in the panel and grant them the benefit given to the private respondents from a date earlier than one given to Pati Ram or Girdhari Lal. The promotion/regularisation shall be on notional basis with benefit of seniority but without any financial benefit till they actually start holding of regular posts. Complaintce of this direction shall be made within a period of four months from the date of communication of this order."

2.. The applicant has alleged in this application that the respondents have wilfully and deliberately neglected the compliance of direction of the Tribunal. The respondents in their counter reply have stated that the respondents have complied with the order of the Tribunal and the names of the applicant alongwith Chhotelal and Mahendra Pratap Mishra were kept in the panel No. 220/E Screening Engineering Works/92 dt. 03.08.92 at Sl. Nos. 205 A, 96 A and 5 A respectively. (annexure SCA- 1). The learned counsel of the respondents has brought to our notice ~~that~~ the respondent's order dt. 21.08.2000 is annexed as annexure SCA- 1 ^{in this behalf.} b

3. We find that the respondents have complied with the direction of the Tribunal and the applicant has failed to establish ^b ~~for~~ ^{in a fac} ~~to~~ the case of contempt against the respondents. Accordingly the contempt petition is dismissed. Notices issued to the respondents are discharged.

4. There will be no order as to costs.

R. V. Mehta
Member- J.

V. Mayahni
Member- A. 1